

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3423**

TO BE ANSWERED ON THE 01ST JANUARY, 2019/ PAUSHA 11, 1940 (SAKA)

FINANCIAL ASSISTANCE FOR CALAMITY RELIEF

**3423. SHRI PRATHAP SIMHA:
KUMARI SHOBHA KARANDLAJE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Karnataka had sought financial aid from the Union Government for the rehabilitation and reconstruction of the areas destroyed by the recent unprecedented floods in Karnataka, especially in the Southern and Coastal districts, including Kodagu;

(b) if so, the details of funds for flood relief requested by the State;

(c) whether the Government has made arrangement to disburse the aid and if so, the details thereof;

(d) whether certain States, including Karnataka, have requested for enhancement of State Disaster Response Fund (SDRF) allocation and if so, the details thereof; and

(e) whether the Government has taken action for enhancing the SDRF allocation to the States and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): The primary responsibility of disaster management rests with the State Government. To supplement the efforts of the State, the Government of India extends logistic and financial support to them to assist the rescue and relief efforts in the event of a disaster. Government of India also provides financial assistance to the affected States from

State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) as per laid down procedure for “immediate relief”. Distribution/ disbursement of aid on the ground is the responsibility of the State Government through the district administrative machinery. With regard to rehabilitation and reconstruction measures, this has to be undertaken by the concerned State Governments from their own resources/ Plan funds, and based upon their existing policies, since execution of rehabilitation measures on the ground is the responsibility of the concerned State.

In the instant case, the Government of Karnataka had submitted a memorandum seeking financial assistance of Rs. 576.86 crore for flood and landslides relief measures. Inter-Ministerial Central Team (IMCT) visited the State including district Kodagu. Based upon the report of IMCT, the High Level Committee (HLC), in its meeting held on 19.11.2018 has approved the assistance of Rs. 546.21 crore from NDRF for floods and landslides of 2018.

In order to support the affected people of the State Government of Karnataka, the Government of India (GOI) has released 1st installment of Central Share of SDRF amounting to Rs. 144 crore besides the Rs. 525.22 crore, released from NDRF to Government of Karnataka for relief measures. In all, State of Karnataka has as sum of Rs. 727.20 crore available for providing relief to the affected.

(d) to (e): A few States including Karnataka have requested for enhancement of SDRF allocation. In this regard, it is stated that successive Finance Commissions (set-up under the Article 280 of Constitution from time-to-time), determine the amount of annual allocation to the SDRF of each State for each of the financial years for the entire Award period. The Fourteenth Finance Commission has recommended an allocation of Rs. 61,220 crore in SDRF to all the States for the Award Period (i.e. 2015-16 to 2019-20) against Rs. 33,580.93 crore recommended by the 13th Finance Commission.

In the instant case, the Fourteenth Finance Commission has recommended an allocation of Rs. 1527 crores under SDRF for Karnataka for the Award Period (i.e. 2015-16 to 2019-20), which is an increase of 71.69% against Rs. 889.41 crore recommended by the 13th Finance Commission for the years 2010-11 to 2014-15. The year-wise details of allocation of SDRF is given as under:-

Sl. No.	Year	Amount (Rs. in crore)
1	2015-16	276.00
2	2016-17	290.00
3	2017-18	305.00
4	2018-19	320.00
5	2019-20	336.00
	Total:-	1527.00